GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:300
ANSWERED ON:06.08.2013
CRIME CASES
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Rawat Shri Ashok Kumar;Yadav Shri Dharmendra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various heinous crimes including murder, dacoity etc. are on the rise in the country;
- (b) if so, the total number of such crimes reported during each of the last three years and the current year, crime and State- wise including the National Capital Territory of Delhi and Uttar Pradesh;
- (c) the total number of accused arrested, convicted, cases solved/unsolved, conviction rate achieved and the steps taken to solve all the cases along with the action taken against the guilty during the said period, crime and State-wise;
- (d) whether the Union Government has conducted any study to find out the reasons for the rise in heinous crimes in the country, particularly in the NCT of Delhi;
- (e) if so, the details and the outcome of the study; and
- (f) the steps taken by the Union Government to check such cases in future along with the advisory issued to the State Governments and Police Departments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. Singh)

- (a) to (c): The details of the State/UT-wise heinous Crimes reported, cases charge-sheeted, cases convicted, number of persons arrested, persons charge-sheeted and persons convicted under IPC crimes during 2010-2012 are attached at Annexure-I.
- (d) to (e): Yes Madam, the details of various studies under taken is attached at Annexure-II.
- (f): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, Advisory on Crime against Women has been issued on 4th September 2009, Advisory on crime against children has been issued on 14th July 2010, Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010, Advisory on Preventing & Combating Cyber Crime against Children has been issued on 4th January 2012, Advisory on preventing and combating Human Trafficking in India has been issued on 1st May 2012and Advisory on Registration of FIR irrespective of territorial jurisdiction has been issued on 10th May 2013.